

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 969/MP/2025

Subject : Petition under Section 79(1) (f) of the Electricity Act, 2003, inter alia, seeking a direction to the Respondents, to make payment to the Petitioner of Rs. 24,79,57,740/- along with late payment surcharge of approx. Rs. 12.08 Crore (calculated upto 31.08.2025) towards reimbursement of additional expenditure incurred by it on account of ash transportation expenses incurred by the Petitioner during the period from April 2017 till March 2022.

Petitioner : Korba Power Limited

Respondent(s) : PTC India Limited & Another

Date of hearing : **8.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Amit Kapur, Advocate, KPL
Shri Deepak Khurana, Advocate, KPL
Shri Anurag Vats, Advocate, KPL
Shri Anant Singh Ubeja, Advocate, KPL

Record of Proceedings

During the hearing on 'admission', the learned counsel for the Petitioner submitted that the present Petition pertains to the reimbursement of the additional expenditure incurred towards ash transportation.

2. The Commission, after hearing the learned counsel for the Petitioner, directed as under:

- a) Admit and issue notice to the Respondents.
- b) The Respondents shall file their replies on or before **19.2.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **19.3.2026**.

3. The Petition shall be listed for hearing on **23.3.2026**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

